

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 214
IB-1115/ND/2020

IN THE MATTER OF:

Featherlite Office Systems Pvt. Ltd.

...PETITIONER

Vs.

M/s. Xpandr Ventures India Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 22.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Krishnendu Datta, Mr. Rohan Kothari, Mr. Debopriyo Moulik, Advocates.

For the Respondent/ Corporate-debtor :Mr. Dhiraj Metre, Advocate.

ORDER

Heard the submissions made by the counsel for the operational creditor. Counsel for the operational creditor has submitted that he has already complied with the previous order dated 05.01.2021. Court officer may check the same. Counsel for the corporate debtor has prayed for grant of time for filing Vakalatnama as well as reply in the matter. Three days time is granted for filing Vakalatnama and two week's time from today is granted for filing the reply. Counsel for the operational creditor is also given a week days time for filing rejoinder if any, from the date he receives the copy of the reply. Post the matter to **23.02.2021**.

—sd—

**(V.K. Subburaj)
Member (T)**

—sd—

**(P.S.N. Prasad)
Member (J)**

(Anjula)